

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 88 OF 2017 &
IA NO. 161 OF 2017**

Dated: 30th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Global Energy Pvt. Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh
Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. Tabrez Malawat for R-2

ORDER

Admit. Issue notice. Mr. Tabrez Malawat takes notice on behalf of Respondent No. 2 and seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 11.07.2017. Dasti, in addition, is permitted.

List the matter on **11.07.2017**. In the meantime, learned counsel for the respondents may file reply on or before 28.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.05.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson